NOTICE

IT IS HEREBY NOTIFIED for the information of Advocates and Parties appearing in person that the **Hon'ble Shri. Justice Ashish S. Chavan** has issued the following directions for the Diwali Vacation Court from 6th November 2026, 7th November 2026, 9th November 2026 and 11th November 2026 **Single Bench (Original Side/Appellate Side-(Civil))** :-

1. The Court shall convene at **11.00 am** on **6th, 9th & 11th November 2026** in Court Room No. 2 to consider the matters in which circulation has been granted.
2. Circulation praecipes be submitted to the Court Associate/Sheristedar, as the case may be from **11.00 am to 1.00 pm** on **5th November 2026** for the circulations sought for 6th and 9th November 2026 and from **11.00 am to 1.00 pm** on **9th November 2026** for the circulation sought for 11th November 2026.
3. Oral mentioning of matters is permitted **ONLY** in case of extreme urgency. Praecipes submitted within the stipulated time as stated above shall be examined by the Hon'ble Judge and only if granted, the matter will be circulated.
4. The Court will take up matters pertaining to Single Bench (Original Side/Appellate Side) (Civil). The praecipes shall be circulated to the Court Associate/Sheristedar in advance as mentioned in para 2 above.
5. Praecipe shall be in brief and must contain following particulars:

Sr No.	Particulars of details required	Details
1.	Case Number	
2.	Date of filing	
3.	Type of Matter : (Civil / Testamentary Suit / Execution Application / Second Appeal, etc.)	
4.	Relevant Acts and Regulations for deciding the issues raised in the matter	
5.	Date of impugned order/notice/ cause of action	

6.	Previous orders (if any) including interim reliefs (if any) granted in favour of any of the parties	
7.	Order of Regular Court (if any) granting/refusing liberty to move the vacation Court	
8.	Next date of listing (as per the CIS/as granted by the Regular Court)	
9.	Current Status of the matter	
10.	Urgency to move vacation Court (in not more than 5 lines) and the relief sought	

6. In the event, it is found that there is no urgency in any matter which is mentioned/circulated, costs will be imposed and the matter will be listed in due course.

7. Only matters in which circulation is granted will be listed on board.

By Order

Date : 3rd November 2026

Sd/-
(A.H. Laddhad)
Prothonotary & Sr. Master,
High Court (O.S), Bombay

Sd/-
(Smt. S.C. Jadhav)
Registrar (Judicial-II)
High Court (A.S.), Bombay